

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.414
IB/23/ND/2024

IN THE MATTER OF:

Redington Limited	...	Applicant
Versus		
Primatel Fibcom Limited	...	Respondent

Under Section 9 (IBC)

Order delivered on 05.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Abdhesh Chaudhary, Adv. Geetanjali Setia
For the Respondent : Adv. Rohit Gandhi, Adv. Nikita Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present through VC. Learned Counsel for the Respondent is present physically. Learned Counsel for the Applicant submitted that they received the copy of detailed reply and seeks some time to file rejoinder. The detailed reply is not on Board. Let steps be taken to approach the registry and upload the same on Board. For rejoinder to the detailed reply statement. List the matter on **05.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)